

Loss incurred by E.T.T.D.C. in purchase of Picture Tubes

7017. SHRI SUSHIL BHATTACHARYYA: Will the PRIME MINISTER be pleased to state:

(a) whether any financial loss has been incurred by the Electronics Trade and Technology Development Corporation Ltd. in the purchase of television picture tubes from abroad during 1975-77;

(b) whether global tenders were floated for the purchase of the said tubes; and

(c) if not, the reasons thereof?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) No, Sir.

(b) No, Sir.

(c) With a view to ensuring uninterrupted availability of TV picture tubes to TV set manufacturers, as also keeping in view the considerations relating to the quantity imported, prices, quality and delivery schedules, the procedures of inviting global tenders for the purchase of TV picture tubes, was not found practicable. However, limited tendering has been followed and has yielded reasonable and satisfactory competitive prices commensurate with quality and speedy deliveries.

Assam Blockade

7018. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in spite of Prime Minister's assurance to discourage the economic blockade against Assam, the West Bengal Chhatra Parishad and the Youth Congress (I) State Branch of West Bengal continued their efforts to effect the blockade; and

(b) if so, the steps taken to prevent such blockade?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) and (b). The Chhatra Parishad (I) and the Youth Congress (I) in West Bengal in order to focus attention on the harassment of Bengalis in Assam launched a movement in the State between March 23rd and April 4th. The agitation was by and large peaceful. A total number of 3445 persons were arrested by West Bengal Government in connection with the above movement.

Mobile Courts in Delhi

7019. SHRI UTTAMBHAI H. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that mobile courts have been established in various places of Delhi to check speed breakers, to arrest those who break rules, regulation of Transport authorities and others and to curb the accidents;

(b) the number of cases which have come up during May to July 1980 and the details of realisation of fines and the number of persons sent to jail;

(c) the total expenditure incurred till date on establishment of such courts;

(d) whether Government propose to establish such permanent courts in various parts of the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) Four mobile courts to try traffic offences have started functioning in Delhi with effect from 31-5-1980.

(b) Upto 15-7-1980, the mobile courts have disposed of 18744 cases leading to realisation of fine of Rs. 10,16,156/-. As the fines imposed have been paid in cash on the spot, no person has been sent to jail.

(c) The Magistrates engaged in the mobile courts work are performing